



2026:AHC:16209

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 829 of 2026

Lal Ji Shukla

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sushil Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sushil Kumar Shukla, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner's wife Shanti Devi Shukla was appointed as a Basic Health Worker in the year 1985. She was promoted as Ladies Health Visitor and she expired on 10.11.2021. However, 90% of the GPF amount has been paid, but 10% amount has not been paid along with the other benefits.

3. Prayer in the present writ petition is for extension of the said benefits.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 22, 2026

N.S.Rathour

(Vikas Budhwar,J.)